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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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MP 03108

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31/7/2015
SECTION OFFICER (JUDL.)

31.7.2015

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

1. Original Application No. 4 / 2008
2. Miss Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

4. **Applicant(s).....** Dilip Kumar Parida.....vs Union of India & Ors
.....in 5 others.....
Advocate for the Applicants..... Mr. Khalid Khan.....
.....Mr. A. Khan.....
.....Miss P. Talukdar.....

Advocate for the Respondant(s):..... C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
application is in form led/C. F. for Rs. 50/- ested vide IPC/BD 32 G 042580 ed. 17.9.2007	10.01.2008	On the prayer of Ms. Pallavi Talukdar, learned counsel appearing for the Applicant, this case stands adjourned to 28.01.2008.
Dy. Registrar 9/1/08		Call this matter on 28.01.2008.
Lm		 
		(Khushiram) Member(A) (M.R. Mohanty) Vice-Chairman
extra Copy Submitted with envelope 7/1/08	28.01.2008	On the prayer of Ms. P. Talukdar, learned counsel appearing for the Applicant this case stands adjourned and to be taken up on 13 th February, 2008.
		 
		(Khushiram) Member(A) (M.R. Mohanty) Vice-Chairman
	Lm	

0.11.4/08

13.02.2008 Judgment pronounced in open
Court. Kept in separate sheets.
Application is disposed of. No costs.


Khushiram
Member(A)


M.R. Mohanty
Vice-Chairman

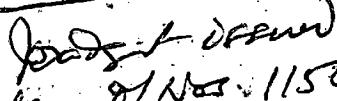
Received Six free Copies
of order dated 13/02/2008
today i.e. 15/02/2008 by the
counsel for the six applicants.

Pollavi Talukdar
Advocate
15/02/08.

20.2.08


Copy of the order of the District Magistrate
along with the copy of the
application for the same
is sent to the
Advocate
by post.

800S.10.85

18.3.08

Post Office
wide of Nos 1150
to 1155 D. 22.2.08



15
6
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No 4 of 2008

DATE OF DECISION: 13.02.2008

Mr.Dilip Kumar Parida & Ors. Applicant/

Mr.Khalid Khan, Mr.A.Khan
Miss P.Talukdar Advocate for the
..... Applicant/s.

- Versus -

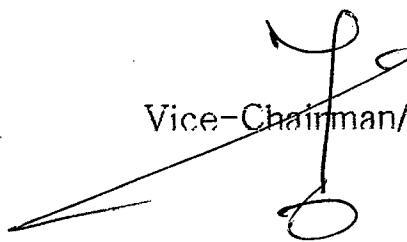
U.O.I. & Ors Respondent/s

Mr. Usha Das, Addl.C.G.S.C. Advocate for the
..... Respondents

CORAM

THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN
THE HON'BLE MR.KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No


Vice-Chairman/Member

X

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.4 of 2008

Date of Order: This the 13th Day of February, 2008

HON'BLE MR. MONORANJAN MOHANTY, VICE-CHAIRMAN
HON'BLE MR. KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Dr.Dilip Kumar Parida,
Assistant Professor,
Department of Radiation Oncology,
NEIGRIHMS, Shillong
Meghalaya
2. Dr. Akash Handique,
Assistant Professor,
Department of Radiodiagnosis,
NEIGRIHMS, Shillong
Meghalaya
3. Dr.Rashna Dass,
Assistant Professor,
Department of Pediatrics,
NEIGRIHMS, Shillong
Meghalaya
4. Dr.Md.Yunus,
Assistant Professor,
Department of Anesthesiology
& Intensive Care,
NEIGRIHMS, Shillong
Meghalaya
5. Dr.Serbrat Panda
Assistant Professor,
Department of Obstetrics & Gynecology,
Meghalaya
6. Dr.Umesh Kumar Bhadani,
Assistant Professor,
Department of Anesthesia,
NEIGRIHMS, Shillong
Meghalaya

Applicants

By Advocat Mr.Khalid Khan, Mr.A.Khan, Miss P.Talukdar

-Versus-

1. Union of India,
Represented by the
Secretary to Ministry of Finance,
Department of Expenditure, Nirman Bhawan
Dew Delhi-110011.
2. Union of India
Represented by the
Under Secretary, Ministry of Finance,



Department of Expenditure
Nirman Bhawan, New Delhi-110011.

3. Union of India,
Joint Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi-110011.
4. Union of India,
Represented by the
Under Secretary to the
Government of India,
Ministry of Health & Family Welfare,
North East Division.
5. The Director,
North Eastern Indira Gandhi
Regional Institute of Health &
Medical Sciences, Mawdiangdiang Village.
Shillong-12, Meghalaya.
6. The Deputy Director,
North Eastern Indira Gandhi
Regional Institute of Health & Medical Sciences,
Mawdiangdiang Village
Shillong-12
Meghalaya.

By Miss. Usha Das, Addl.C.G.S.C.

**O.A.No.04/2008
M.P.No.03/2008**

ORDER (ORAL)
13.02.2008

MOHANTY,V.C:

The Applicants (six in number) claimed for Non Practicing Allowances. Their claim has been allowed by orders dated 02.08.2006/05.09.2006. As a consequence, they are being paid Non-Practicing Allowance from 2006. By filing the present Original Application under Section 19 of the Administrative Tribunals Act, 1985, the Applicants have sought direction to get Non Practicing Allowance from the dates of joining in their services. Before approaching this Tribunal they submitted several representations and

those representations (of the Applicants) are stated to be still pending with the Respondents.

2. Respondents should take decision on the said representations (pertaining to claim of Non-Practicing Allowance for the period prior to February, 2006), which are stated to be still pending with the Respondents.

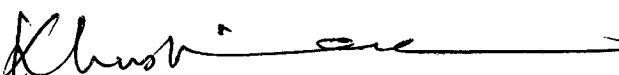
3. In the aforesaid premises, since the representations of the Applicants are stated to be still pending with the Respondents, without entering into merit of the matter, this case is hereby disposed of with direction to the Respondents to consider the Representations of the Applicants pertaining to the claim of non-Practicing Allowance for the period prior to 2006 and pass necessary orders thereon.

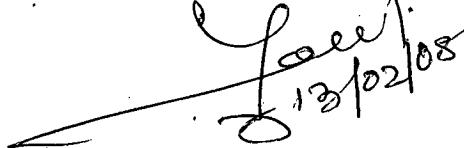
4. While considering their representations, the Respondents should also take in to consideration all the points raised in the present O.A.

5. With the aforesaid observations, directions this Original Application stands disposed of.

6. With the disposal of this Original Application, the Misc. Petition No.3 of 2008 also stand disposed of.

7. Send copies of this order to the Respondents (alongwith the copies of the Original Application) and six free copies of this order be handed over to the learned counsel appearing for the Applicants. A free copy of this order be supplied to Ms. Usha Das, learned Addl. Standing Counsel, appearing for the Union of India ; on whom a copy of this O.A. had already been served.


 (KHUSHIRAM)
 ADMINISTRATIVE MEMBER


 (M.R.MOHANTY)
 VICE-CHAIRMAN

OA (ie 2+6 sets) is filed ~~as~~ 120 2
envelopes today by Advocate ~~re. 12000/-~~
extra charge of Rs. 5/- paid, — to be posted
on 8/1/08.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL;; GUWAHATI
BENCH;; GUWAHATI

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

**AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985**

গুৱাহাটী ন্যায়পৰীঠ Guwahati Bench

O.A. 4 OF 2008

Shri Dillip Kumar Parida &
5 others.

...Applicant

Versus

Union of India and others

....Respondents

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Filed by: M. K. Khan
Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH; GUWAHATI

- 9 JAN 2008

गुवाहाटी न्यायपीठ
Guwahati Bench

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985)

O.A.NO. 4 / 2008

LIST OF DATES

Sl	Dated	Contents of letters.	Page
1	30.1.2004	Last date for receipt of application as per advertisement for faculty post as stated in Annexure A-1	13
2.	30.7.2004, 30.7.2004 9.11.2004, 19.4.2005 9.11.2004, 11.9.2004	Appointment letters issued by respondent No. 5 to applicant's No. 1 to 6.	30 to 41
3	20.6.2005	Letter from respondent No. 5 to the respondent No. 3 requesting for early sanction of Non-practicing allowances of 68 faculty post as has been done earlier.	42
4	26.7.2005	Letter from applicant No. 1 to respondent No. 5 requesting for release of Non-practicing allowance.	44
5	12.1.2006	Applicants were allowed to withdraw Non-practicing allowance from February 2006, however arrear would be paid from the date of joining after receiving sanctioning.	45
6	2.8.2006	Respondent No. 2 grants sanctions for payment of Non-practicing allowance, however from a prospective date.	47
7	5.9.2006	Respondent No. 4 issues letter to respondent No. 5 stating that Non-practicing allowance will be effective from 2.8.2006.	48
8	17.10.2006, 26.3.2007, 8.10.2007, 7.12.2007.	Representation by applicant to respondent No. 5 for consideration of the grant of Non-practicing allowance from the date of joining.	49 to 53

Dhruv Kumar Porela

(2)

- 9 JAN 2015

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; GUWAHATI
BENCH; GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985)

O.A.NO. 4 / 2008

SYNOPSIS OF THE CASE.

The brief fact of the case is that in the year 2003 North Eastern Hills Indra Gandhi Regional Institute of Medical Science had advertised for 68 sanctioned posts in various departments. The said post was entitled to basic pay plus other allowances as admissible under the government of India Rules. After joining the said post the applicant were shocked that respondent No. 5 had not forwarded the applicants claims for Non-practicing allowance for sanctioning to the respondent No. 2. when similarly situated professor, with same qualification were already withdrawing their Non-practicing allowance. The applicants had immediately taken up the matter with the respondent No. 5. Respondent No. 5 thereafter had immediately requested respondent No. 4 to sanction the Non-Practicing allowance admissible to the applicants at the earliest. In the meantime on receiving approval from respondent No. 5, officer on Special Duty vide letter dated 12.1.2006 issued Office Order to the faculty member of the institute whose NPA was not granted allowing them to provisionally withdraw NPA from the current month at the admissible rates. The arrear amount of NPA from the respective date of joining would be released to the applicants only after the clearance was received from the ministry. The applicant states that to their surprise respondent No. 4 issued letter 5.9.2006 to the respondent No. 5 about approval of Ministry of Finance for attachment of NPA to the faculty posts of North Eastern Indra Gandhi Regional Institute of Medical Science, however he made it effective from 2.8.2006 and not from the applicant joining the service. The applicants had written several letters clarifying this anomaly, but till date respondent have neither rectified the mistakes nor paid the applicants from the date of joining nor has any reply came forward. Hence the applicants had to approach this Hon'ble Tribunal for prayer for grant of arrear Non-practicing allowance.

- 9 JAN 2009

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH; GUWAHATI
Guwahati Bench

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985)

O.A.NO. 4 / 2008

Filed by Mr. D. Parida
Advocate
Mr. K. C. Bhattacharjee
Advocate
Dated 9/1/2009
Bench

1. Dr Dillip Kumar Parida,
Assistant Professor,
Department of Radiation Oncology,
NEIGRIHMS, Shillong,
Meghalaya.
2. Dr Akash Handique,
Assistant Professor,
Department of Radiodiagnosis,
NEIGRIHMS, Shillong,
Meghalaya.
3. Dr Rashna Dass,
Assistant Professor,
Department of Pediatrics,
NEIGRIHMS, Shillong,
Meghalaya.
4. Dr Md. Yunus,
Assistant Professor,
Department of Anesthesiology,
& Intensive Care,
NEIGRIHMS, Shillong,
Meghalaya.
5. Dr Serbrat Panda,
Assistant Professor,
Department of Obstetrics & Gynecology,
NEIGRIHMS, Shillong,
Meghalaya.
6. Dr Umesh Kumar Bhadani,
(F)Assistant Professor,

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

- 9 JAN 2009

गुवाहाटी न्यायालय
Guwahati Bench

Department of Anesthesia,
NEIGRIHMS, Shillong,
Meghalaya.

-----APPLICANTS-----

- Versus -

1. Union of India,
Represented by the
Secretary to Ministry of Finance,
Department of Expenditure, Nirman Bhawan,
New Delhi-110011.
2. Union of India,
Represented by the
Under Secretary, Ministry
Of Finance, Department of Expenditure,
Nirman Bhawan, New Delhi-110011.
3. Union of India,
Joint Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi-110011.
4. Union of India,
Represented by the
Under Secretary to the
Government of India,
Ministry of Health & Family Welfare,
North East Division, Nirman Bhawan,
New Delhi-110011.
5. The Director,
North Eastern, Indira, Gandhi
Regional Institute of Health &
Medical Sciences, Mawdiangdiang village,
Shillong-12, Meghalaya.
6. The Deputy Director,
North Eastern, Indira, Gandhi
Regional Institute of Health &
Medical Sciences, Mawdiangdiang village,
Shillong -12, Meghalaya.

..RESPONDENTS

4 -

Philip Kumar Broda

- 9 JAN 2008

गुवाहाटी = । यथोठ
Gauhati Bench

1. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION MADE:

Order No. U. 12012/27/02-ME-III/NE dated 5.9.2006 issued by Under secretary to the Government of India, Ministry of Health & Family Welfare, North East Division having decided to attach the Non-practicing Allowance @ 25% of basic pay to faculty posts to NEIGRIHM with effect from 2.8.2006 to the petitioners.

- AND -

Non payment of the Non-Practicing allowance to the applicants as per letter No. NEIGR-31/97 dated 12.1.2006 issued by Officer on Special duty ,NEIGRIHM from the date of joining.

- AND-

Non consideration of letter No. NEIGR-E.II/31/97/Pt./ dated 9/8/2007 issued by respondent No. 5 to respondent No. 2 requesting to release the NPA as admissible to the applicants for the period from the date of joining to 1.8.2006.

2. JURISDICTION OF THE HON'BLE TRIBUNAL :

The applicants declare that the subject matter of the present application against which they wants redress is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The Applicant further declares that the Application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act,1985.

4. FACTS OF THE CASE:

1. That the applicants are citizen of India and are presently residing at the Campus of the North Eastern Indra Gandhi Regional Institute of Health and Medical Science, Mawdiangdiang Village, District East Khasi Hills, Shillong, Meghalaya.
2. That the applicants states that the North Eastern Indira Gandhi Regional Institute of Medical Sciences, (hereinafter referred to as NEIGRIMS in short) situated at Mawdiangdiang village, District East Khasi Hills, Shillong, Meghalaya is an autonomous institute under the ministry of Health and Family welfare, Government of India.
- 2(a) That the applicants states that they pray for permission to move this application jointly in a single application under Rule 4(5) of the Central Administrative Tribunal (Procedure) Rules 1985 as the relief's sought for in this application by the applicants are against common order.
3. That the applicants states that the conceptual plan was created by the team of experts suggesting various staff pattern in different departments which was

Dr. K. Kumar Baradia

approved by the Governing Council, NEIGRIMS, which is the apex decision taking body. Pursuant to this decision taken 142 faculty posts for various departments was created in three phases, that is, Phase I: 11 posts in 1999 with Non-practicing allowances (NPA). Phase II: 68 posts in 2002 without NPA and Phase III: 63 posts in 2005 with NPA.

- That the applicants states that in the year 2003 NEIGRIMS advertised for 68 sanctioned posts in various departments, which states that the incumbents shall be entitled for basic pay plus other allowances as admissible under the government of India Rules.

(A copy of the advertisement dated 30.1.2004 is annexed herein and marked as Annexure A-1)

- That pursuant to the advertisement dated 30.1.2004 the applicants had applied for the said post and after being found duly qualified and eligible the applicants were duly appointed in the said sanctioned post. The appointment letters of the applicant clearly mentioned that the applicants were entitled to other allowances as are admissible to the Central Government Servants of His/her status and private practice of every kind including Laboratory and consultant practice is prohibited. Since the day of their appointment all the applicants have abided by the rules and regulations and have never resorted and indulged in any kind of Private Practice.

(Copies of appointment letters are annexed herein and marked as Annexure A-2 series)

- That the applicants states that after they had joined their respective posts they were utterly shocked and surprised to learn that Respondent No. 5 had not forwarded the applicants claims for Non-practicing allowance for sanctioning to the respondent No. 2, when similarly situated Professor, with same qualification were already withdrawing their Non-practicing allowance. To rectify this inadvertence omission to forward the names of the applicants the respondent No. 5 had immediately taken up the matter with the respondent No. 3 vide letter dated 27.10.2004 and letter dated 31.5.2005. Further to expedite the matter the respondent No. 5 had vide letter No. NEIGR-31/97 dated 20.6.2005 addressed to respondent No. 3 had requested to sanction the Non-practicing allowances admissible to the applicants as it was done in earlier cases, since this had created anomaly in the salary of the earlier sanctioned posts and newly sanctioned posts in respect of the faculty members.

(A copy of letter dated 20.6.2005 is annexed herein and marked as annexure A-3)

- That the applicants states that Non-practicing allowances is an integral part of the salary of all doctors working under central government and for all practical calculations including DA, Pension etc, NPA is added to the basic pay. In the case

- 0 JAN 2007

ગુવાહাটી ન્યાયપીઠ
Guwahati Bench

of the applicants the omission of NPA during creation of Phase II posts was very careless and intentional lapses on the part of respondent No. 5 and 6.

8. That the applicants states that thereafter on 26.7.2005 the applicant No.1 had made a representation to the respondent No. 5 with a prayer to allow the Non-practicing allowance to him since he is entitled to the said allowance at per his appointment letter and the allowances as admissible to the central government servants.

(A copy of letter dated 26.7.2005 is annexed herein and marked as Annexure A-4)

9. That the applicant states that thereafter the vide letter No.NEIGR-31/97/dated 12.1.2006 the Officer on Special Duty after receipt of approval of respondent No. 5 issued Office Order to the faculty member of the Institute whose NPA was not granted allowing them to provisionally withdraw NPA from the current month at the admissible rates. However the arrear amount of the NPA from their respective date of joining would be released only after the clearance was received from the ministry. An undertaking to that effect of withdrawal was also given by the applicant at the time of the withdrawal.

(A copy of office order dated 12.1.2006 is annexed hereto and marked as Annexure A-5)

9(a) That the applicant states that the respondent No. 2 issued letter dated 2.8.2006 with approval of Finance Secretary, agreeing to the attachment of NPA to the faculty posts of NEIGRIMS, Shillong as per the proposal of Ministry of Health & FW with effect from prospective date to faculty post indicated by the Ministry of Health & FW which are stated to carry the requisite minimum qualification of MBBS and equivalent degrees and also clinical job profile.

(A copy of letter dated 2.8.2006 is annexed hereto and marked as Annexure A-6)

10. That the applicants states that thereafter the respondent No. 4 issued letter dated 5.9.2006 to the respondent No. 5 informing about the approval of Ministry of Finance letter dated 2.8.2006 for attachment of NPA to the faculty posts of NEIGRIMS . However though the date of effect was not specifically mentioned in the letter dated 2.8.2006, respondent No. 4 in his letter dated 5.9.2006 has erroneously interpreted the word "with effect from a prospective date to faculty posts" as "with effect from 2.8.2006" which is non-application of mind and arbitrary and discriminatory action/inaction on the part of respondent No. 3.

(A Copy of letter dated 5.9.2006 is annexed herein and marked as Annexure A-7)

- 9 JAN 2008

गुवाहाटी न्यायपीठ
Government Bench

11. That the applicants states that applicant No. 1 had immediately on 17.10.2006 made a representation to the respondent No. 5 to consider the grant of his NPA from the date of his joining and, admittedly the respondents have agreed to entitlement of NPA to the faculty post, further more Respondent No. 5 in particular has already started to pay the NPA from the Month of February 2006 . Thereafter when no reply was forthcoming the applicant No.1 had made several reminder vide letter dated 26.3.2007, letter dated 8/10/2007 and 7/12/2007. Till date the applicants have received no reply.

(Copies of letters dated 17.10.2006,26.3.2007,8.10.2007 and 7.12.2007 are annexed hereto and marked as Annexure A-8,A-9,A-10 and A-11 respectively

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

1. For the action of the respondents in not paying the Non-practicing allowance from the date of joining to the said post as laid down in the advertisement and the joining letters of the applicants are illegal, arbitrary and discriminatory and as such the letter dated 2.8.2006 and letter dated 5.9.2006 is highly illegal and ought to be set aside and quashed.
2. For the action of the respondents in not paying the Non-practicing allowance from the date of joining to the said post is illegal, discriminatory and arbitrary as similarly situated professors in the same faculty post with same educational qualification have already received the Non-practicing allowance from the date of joining as such to deprived the same benefits to the applicants is patently discriminatory and illegal. As such the impugned orders ought to be set aside and quashed and respondents be directed to pay the arrear Non-practicing allowance from the date of joining till January 2006.
3. For the action of the respondents in not paying the Non-practicing allowance from the date of joining to the said post is illegal, discriminatory and arbitrary as the respondents have already paid this allowance to Phase -I faculty posts of 11 numbers in the year 1999 and Phase -III faculty posts of 63 numbers in the years 2005. Due to inadvertence of respondent No. 5 the Non-practicing allowance for faculty post of 68 numbers in the year 2005 was not attached in which the applicant were appointed in the sanctioned post. As such due to laches and negligence of the respondents the applicants cannot be deprived of the legal right for entitlement of the Non-practicing allowance.
4. For the action of the respondents in admitting that the applicants are entitled to the non-practicing allowance and allowing the applicants to withdraw the Non-practicing allowance from the February 2006 and not from the date of joining the

- 9 JAN 2009

गुरुदासी न्यायपीठ
Court Bench

service is highly illegal and arbitrary as such the respondents may be directed to allow the applicants for entitlement of Non-practicing allowance from the date of joining of the service.

5. For the action of the respondents in sanctioning the attachment of Non-practicing allowance but making the sanctioning effective from 2.8.2006 and not from the date when the applicants joined their services is highly illegal, arbitrary and contrary to law laid down for entitlement of Non-practicing allowances in FR and SR rules to central health services officers. As such the date of making the Non-practicing allowance applicable to the applicants being bad in law is liable to be set aside and quashed.
6. For the action of the respondents in making the effective date for entitlement of Non-practicing allowance is highly arbitrary and discriminatory and amount to violation of Article 14 and 21 of the constitution of the constitution of India. As such the action/inaction of the respondents is patently illegal and is liable to be set aside and quashed and effective dated be directed to be from the dated of the applicants joining the services.

6 DETAILS OF REMEDIES EXHAUSTED :

The applicants have approached the respondent No. 5 for redressal of their grievances. Thereafter respondent No. 5 and 6 had already taken appropriate steps in this regard to see that applicants' Non-practicing allowance is duly paid to them from the date of joining the services. Thereafter the respondents No. 2 and 3 have duly vide letter dated 2.8.2006 and 5/9/2006 sanctioned the Non-practicing allowance to the applicants faculty post but not from the date of the applicants joining the services but from the date of issuance of the letter. Being aggrieved by this highly arbitrary and discriminatory order the applicants have approached this Tribunal for relief.

7. MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicants have not approached any court of law for redressal of the relief prayed for in the instant petition.

- 9 JAN 2007

गुराहाटी न्यायपीठ
Court Bench

8. PRAYER.

It is therefore prayed that Your Lordship may be pleased to admit this application, call for records, and issue notices to the respondents calling upon them to show cause as to why the impugned order, letter dated 2.8.2006 (Annexure A-6) be not read as effective from the date of the applicants joining the service to the faculty post and/or as to why the letter dated 5.9.2006 (Annexure A-7) only to the effect of making the attachment of Non-practicing allowance applicable to the applicants faculty post effective from 2.8.2006 be not set aside and quashed and/or on cause or causes being shown and after hearing the parties be further pleased to direct the respondent to release the arrear Non-practicing allowance of the applicants from their respective date of joining in the faculty post till January 2006 along with 12% interest per annum forthwith. And/or may be further pleased to pass such further order or orders as Your Lordship's may deem fit and proper.

And your applicants as in duty bound shall ever pray.

9. INTERIM ORDER :

It is therefore prayed that pending disposal of this instant application, Your Lordship would be pleased to direct the respondents to consider the application of the applicant and release the arrear Non-practicing allowance of the applicant from their respective date of joining to the faculty post.

10. DOES NOT ARISE :

11. PARTICULARS OF BANK DRAFT / POSTAL ORDER IN RESPECT OF THE APPLICATION FEE:

- I) I.P.O. No. : 326 042580
- II) Date : 17.1.2007
- III) Issued by : G.P.O. Gauhati
- IV) Payable at : Gauhati

12. LIST OF ENCLOSURES:

As stated in the Index.

- 9 JAN 2008

गौवाहाटी न्यायपीठ
Gauhati Bench

VERIFICATION

I Dr Dillip Kumar Parida, son of Mr S. Parida, aged about 42 years, Assistant Professor, Department of Radiation Oncology, NEIGRIHMS Shillong, residing at the Campus of NEIGRIHMS, District East Khasi Hills Shillong one of the applicants in this Original application on my behalf and on behalf of the other applicants do hereby verify that the statements made in this application and in paragraphs 4.3. are true to the best of my knowledge, belief and information and the same made in paragraphs 4.1 4.2 to 4.11. being matters of records are true to my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal and I have not suppressed any material fact.

I sign this verification on this the 8th day of Jan 2008 at Gauhati.

Place: Gauhati

Dated: 8/1/2008.


Signature of applicant.

- 0 JAN 2001

गुवाहाटी न्यायपीठ
Guwahati Bench

AFFIDAVIT

I Dr Dillip Kumar Parida, son of Mr S. Parida, aged about 42 years, Assistant Professor, Department of Radiation Oncology, NEIGRIHMS Shillong, residing at the Campus of NEIGRIHMS, District East Khasi Hills, Shillong one of the applicants in this Original application on my behalf and on behalf of the other applicants do hereby Solemnly affirm and state as follows :-

1. That I am the on of the applicant in this Original application and as such I am signing this application on my behalf and on behalf of the other applicants and I am fully conversant with the facts and circumstances of the instant case.
2. That the statements made in this application and in paragraphs 4.3 are true to my knowledge, belief and information and those made in paragraphs 4.1, 4.2, 4.4 to 4.11 being matters of records are true to information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

Identified by


(Advocate)
KHALID KHAN
Advocate


Dillip Kumar Parida.
Deponent.

- 0 JAN 2000

गुवाहाटी न्यायपीठ
Gauhati Bench

(13)

ANNEXURE-A1

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong

ADVERTISEMENT FOR FACULTY POSTS

North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong is an Autonomous Institution under the Ministry of Health and Family Welfare, Govt. of India. The Institute wants to recruit Faculty Members to commission the 500-bedded Hospital. Applications are invited from the eligible candidates for the posts mentioned below. It is a life time opportunity for those professionals who want to be the founder members of the faculty of a National level Institute of Health Sciences.

Faculty Members/Candidates working in Govt. /Semi Govt / Public Sector Undertaking/ Autonomous Institutions are requested to submit their Applications through proper-channel. In case applicants willing to join the Institute on deputation may also apply accordingly. The qualification & experience for the applicant willing to join the Institute on deputation will be: persons working in analogous post or post one level below shall be eligible for consideration provided they fulfil the requisite qualification & experience prescribed for direct recruit. The period of deputation shall ordinarily not exceed 3 (three) years at a time. The pay of the Faculty Members will be protected as per Govt of India's Ministry of Finance (Department of Expenditure's) O M No.F 1(11)-E.III (B)/75 Dated 7-11-75 read with DOPT's O M No. 6/30/86-E (pay-II) dated 9-12-86 Applications of retired faculty members having requisite qualification & experience and who have not crossed 65 years of age will also be considered for appointment on contact basis and their pay will be regulated as per Govt. of India's prevailing rules. Accommodations will be provided by the Institute.

Cardiology

1. Professor (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Cardiology) recognised by the Medical Council of India.

iii) 4 years teaching experience as Reader/ Associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of D. M.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

2. Associate Professor (No of post-1) Pay Scale Rs.14, 300-18,300 plus other allowances as admissible under Govt of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Cardiology) recognised by the Medical Council of India.

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Advocate

iii) At least 2 years experience as Assistant Professor /Lecturer in the concerned speciality in recognised Medical college/ Teaching institution.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal

3. Assistant Professor (No of post-2) Scale of pay: Rs.11,625-15,200 plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Cardiology) recognised by the Medical Council of India.

iii) At least 3 years teaching experience as Senior Resident/ Tutor/ Demonstrator/Registrar in Concerned speciality in recognised medical college.

Gastroenterology

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Gastroenterology)/D.M (medical Gastroenterology) or Person having M D (Medicine) or M D (Paediatrics) with two years special training in Gastroenterology, recognised by the Medical Council of India.

iii) At least 4 years teaching experience as Associate Professor / Reader in the concerned speciality in recognised Medical college/ Teaching institution after obtaining the qualifying degree of DM.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one international Journal.

2. Associate Professor (No of post-1) (Pay Scale-14, 300-18,300) plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Gastroenterology)/D.M (Medical Gastroenterology) or Person having M D (Medicine) or M D (Paediatrics) with two years special training in Gastroenterology recognised by the Medical Council of India.

iii) At least 2 years experience as Assistant Professor / Lecturer in the concerned speciality in recognised Medical college/ Teaching institution.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal

3. Assistant Professor: (No of post-2) Pay Scale 11625-15200 plus other allowances as admissible under Govt. of India Rules.

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Guwahati Bench

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Educational qualification, experience & research works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) D M (Gastroenterology)/DM (Medical Gastroenterology) Or Person having M D (Medicine) or M D (Paediatrics) with two years special training in Gastroenterology recognised by the Medical Council of India.
- iii) At least 3 years teaching experience as Sr. Resident/ Tutor /Demonstrator / Register in the concerned speciality in recognised Medical college/ Teaching institution.

Cardio Vascular Thoracic Surgery

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part –II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.
- ii) A post Graduate Qualification e.g. M Ch in Cardio Vascular and Thoracic Surgery/Cardiac Surgery/ Vascular Surgery/ Thoracic Surgery) recognised by Medical Council of India.
- iii) At least 4 years teaching experience as Reader/ Associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of M Ch.

Desirable : Minimum 4 (four) Research publications indexed in Index Medicus/ National Journal and one in International Journal.

2. Associate Professor (No of post-1) (Pay Scale-14, 300-18,300) plus other allowances as admissible under Govt of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part –II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.
- ii) A post Graduate Qualification e.g. M Ch in Cardio Vascular and Thoracic Surgery/Cardiac Surgery/ Vascular Surgery/ Thoracic Surgery) recognised by Medical Council of India.
- iii) At least 2 years teaching experience as Assistant Professor / Lecturer in a recognised Institution in the subject of speciality after obtaining the qualifying degree of M Ch.

Desirable: Minimum 4 (four) Research publications indexed in Index Medicus/ National Journal.

3. Assistant Professor: (No of post-2) Pay Scale 11625-15200 plus other allowances as admissible under Govt of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part –II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.

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Gudahati Bench

ii) A post Graduate Qualification e.g. M Ch in Cardio Vascular and Thoracic Surgery/Cardiac Surgery/ Vascular Surgery/ Thoracic Surgery) recognised by Medical Council of India.

iii) At least 3 years teaching experience as Registrar/ Sr.Resident/Tutor /Demonstrator in a recognised Institution in the subject of speciality after obtaining the qualifying degree of M Ch.

Gastro Intestinal Surgery

1. **Professor:** (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) A postgraduate qualification e.g. M Ch. (Gastro Intestinal Surgery)/MS (Surgery) with 2 years special training in Surgical Gastroenterology recognised by the Medical Council of India.

iii) At least 4 years experience as Associate Professor / Reader in the concerned speciality in recognised Medical college/ Teaching institution after obtaining the qualifying degree of M Ch.
Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. **Associate Professor** (No of post-1) (Pay Scale-14, 300-18,300) plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) A postgraduate qualification e.g. M Ch. (Gastro Intestinal Surgery)/MS (Surgery) with 2 years special training in Surgical Gastroenterology recognised by the Medical Council of India.

iii) At least 2 years experience as Assistant Professor / Lecturer in the concerned speciality in recognised Medical college/ Teaching institution.
Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal

3. **Assistant Professor:** (No of post-2) Pay Scale 11625-15200 plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.

ii) A post Graduate Qualification e.g. M Ch in Gastro Intestinal Surgery or M S (Surgery) with two years Special training in Surgical Gastroenterology recognised by the Medical Council of India.

iii) At least 3 years teaching experience as Registrar/ Sr.Resident/Tutor /Demonstrator in a recognised Institution in the subject of speciality in recognised Medical College / Institution.

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Advocate**

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Neuro Surgery

1. **Professor:** (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.
- ii) A post Graduate Qualification e.g. M. Ch in Neuro Surgery recognised by Medical Council of India.
- iii) At least 4 years teaching experience as Reader/ Associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of M Ch.
Desirable : Minimum 4 (four) Research publications indexed in Index Medicus/ National Journal and one in International Journal.

2. **Associate Professor** (No of post-1) (Pay Scale-14, 300-18,300) plus other allowances as admissible under Govt of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.
- ii) A post Graduate Qualification e.g. M. Ch in Neuro Surgery recognised by Medical Council of India.
- iii) At least 2 years teaching experience as Assistant Professor/ Lecturer in a recognised Institution/ Medical College in the subject of speciality.
Desirable: Minimum 4 (four) Research publications indexed in Index Medicus/ National Journal.

3. **Assistant Professor:** (No of post-2) Pay Scale 11625-15200 plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.
- ii) M. Ch in Neuro Surgery recognised by Medical Council of India.
- iii) At least 3years teaching experience as Sr.Resident / Tutor / Demonstrator / Registrar in the concerned speciality in a recognised Institution/ Medical College

Neurology

1. **Professor:** (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) D M (Neurology) recognised by the Medical Council of India.

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iii) 4 years teaching experience Reader/ Associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of D. M.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

2. Associate Professor (No of post-1) Pay Scale Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Neurology) recognised by the Medical Council of India.

iii) At least 2 years experience as Assistant Professor /Lecturer in the concerned speciality in recognised Medical college/ Teaching institution.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal

3. Assistant Professor (No of post-2)(Scale of pay: Rs.11, 625-15,200 other allowances as admissible under Govt. of India rules).

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Neurology) recognised by the Medical Council of India.

iii) At least 3 years teaching experience as Senior Resident/ Tutor/ Demonstrator/Registrar in Concerned speciality in recognised medical college.

Nephrology

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) D M (Nephrology) recognised by the Medical Council of India.

iii) 4 years teaching experience as Reader/ Associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of D. M.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

2. Associate Professor (No of post-1) Pay Scale Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the

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third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) D M (Nephrology) recognised by the Medical Council of India.
- iii) At least 2 years experience as Assistant Professor /Lecturer in the concerned speciality in recognised Medical college/ Teaching institution.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal

3. Assistant Professor (No of post-2)(Scale of pay: Rs.11, 625-15,200 other allowances as admissible under Govt. of India Rules).

Educational qualification, experience & research works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).
- ii) D M (Nephrology) recognised by the Medical Council of India.
- iii) At least 3 years teaching experience as Senior Resident/ Tutor/ Demonstrator/Registrar in Concerned speciality in recognised medical college.

Urology

1. Professor. (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act).
- ii) A post Graduate Qualification e.g. M. Ch in (Urology) recognised by Medical Council of India.
- iii) At least 4 years teaching experience as Reader/ Associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of M Ch.

Desirable : Minimum 4 (four) Research publications indexed in Index Medicus/ National Journal and one in International Journal.

2. Associate Professor (No of post-1) (Pay Scale-14, 300-18,300) plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act).
- ii) A post Graduate Qualification e.g. M. Ch in (Urology) recognised by Medical Council of India.
- iii) At least 2 years teaching experience as Assistant Professor/ Lecturer in a recognised Institution/ Medical College in the subject of speciality.

Desirable: Minimum 4 (four) Research publications indexed in Index Medicus/ National Journal.

3. Assistant Professor: (No of post-2) Pay Scale 11625-15200 plus other allowances as admissible under Govt. of India Rules.

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Educational qualification, experience & research works

- i) A Medical Qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical Council Act. 1956 (person possessing qualifications included in the part -II of the third schedule should also fulfil the conditions specified in the sub-section (3) of the section 13 of the Act.
- ii) M. Ch in (Urology) recognised by Medical Council of India.
- iii) At least 3 years teaching experience as Sr.Resident / Tutor / Demonstrator / Registrar in the concerned speciality in a recognised Institution/ Medical College

Clinical Pharmacology

1. Professor. (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification, experience & research works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) D M (Clinical Pharmacology) or M D (Pharmacology) with two years special Training in Clinical Pharmacology recognised by Medial Council of India.
- iii) 4 years teaching experience Reader/ associate Professor in a recognised Institution in the subject of speciality after obtaining the qualifying degree of D. M. / M D (Pharmacology) with two years special Training in Clinical Pharmacology

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Associate Professor (No of post-1) Pay Scale Rs.14, 300-18,300 plus other allowances as admissible under Govt of India Rules.

Educational qualification, experience & research works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) D M (Clinical Pharmacology) or M D (Pharmacology) with two years special Training in Clinical Pharmacology recognised by Medial Council of India.
- iii) At least 2 years experience as Assistant Professor /Lecturer in the concerned speciality in recognised Medical college/ Teaching institution.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal

3. Assistant Professor (No of post-2)(Scale of pay: Rs.11, 625-15,200 other allowances as admissible under Govt of India Rules).

Educational qualification, experience & research works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) D M (Clinical Pharmacology) or M D (Pharmacology) with two years special Training in Clinical Pharmacology recognised by Medial Council of India.

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iii) At least 3 years teaching experience as Senior Resident/ Tutor/ Demonstrator/Registrar in Concerned speciality in recognised medical college after first postgraduate.

Microbiology

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) M D (Microbiology/ Bacteriology) or MBBS with M Sc. (Medical Bacteriology) recognised by Medical Council of India.

iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National Journal and one in International Journal

2. Associate Professor (No of post-1) Pay Scale Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) M D (Microbiology/ Bacteriology) or MBBS with M Sc. (Medical Bacteriology) with Ph.D. M.Sc D.Sc. recognised by Medical Council of India.

iii) As Assistant Professor/ Lecturer in Microbiology for 5 years in a recognised Medical College.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

3. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

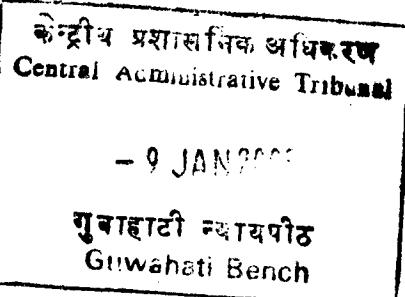
i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) M D (Microbiology/ Bacteriology) or MBBS with M Sc. (Medical Bacteriology) with Ph.D. and M.Sc. with D.Sc. recognised by Medical Council of India.

iii) 3 years teaching experience in the subject in a recognised Medical college as Resident/ Registrar/ tutor/ Demonstrator

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Pathology

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

 - i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
 - ii) M D /Ph D /D Sc (pathology) recognised by the Medical Council of India.
 - iii) At least 4 years teaching experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

2. Assistant Professor, (No. of Post-1) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

 - i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
 - ii) M D /Ph D /D Sc (pathology) recognised by the Medical Council of India.
 - iii) 3 years teaching experience in the subject in a recognised Medical college as Resident/ Registrar/ tutor/ Demonstrator

Anaesthesiology

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

 - (i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
 - (ii) M D / M S (Anaesthesiology) recognised by the Medical Council of India.
 - (iii) At least 4 years teaching experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Associate Professor (No. of Posts-2), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules

Educational qualification & Research Works

 - i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the

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Guwahati Bench

third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) MD / M S (Anaesthesiology) recognised by the Medical Council of India.
- iii) As Assistant Professor / Lecturer in Anaesthesiology for 5 years in a recognised Medical college.

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

3. Assistant Professor, (No. of Posts-3) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) MD / M S (Anaesthesiology) recognised by the Medical Council of India.
- iii) 3 years teaching experience in the subject in a recognised Medical college as Resident/ Registrar/ tutor/ Demonstrator

Radio-diagnosis.

1. Professor. (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) MD(Radiology/ Radio diagnosis)/MS (Radiology) recognised by the Medical Council of India.
- iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
- ii) MD (Radiology/ Radio diagnosis)/MS (Radiology) recognised by the Medical Council of India.
- iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

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- 9 JAN 2009

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Radio-Therapy

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) MD(Radio-therapy)/Radiology/MS (Radiology) recognised by the Medical Council of India.

iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) MD(Radiotherapy)/Radiology/Ms(Radiology) recognised by the Medical Council of India.

iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

Orthopaedics & Trauma

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) M S (Orthopaedics) recognised by the Medical Council of India..

iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Associate Professor (No. of Post-1), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) M S (Orthopaedics) recognised by the Medical Council of India.

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Guwahati Bench

iii) As Assistant Professor / Lecturer in Orthopaedics for 5 years in a recognised Medical college.
Desirable: Minimum of four Research publications indexed in Index Medicus/ national journal and one in International Journal

3. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) M S (Orthopaedics) recognised by the Medical Council of India.

iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

Obstetrics and Gynaecology

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) MD / M S (Obstetrics & Gynaecology) recognised by the Medical Council of India.

iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College
Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Associate Professor (No. of Post-1), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

ii) M D / M S (Obstetrics & Gynaecology) recognised by the Medical Council of India.

iii) As Assistant Professor / Lecturer in Obstetrics & Gynaecology for 5 years in a recognised Medical college.
Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

3. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the

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Advocate*

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third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) MD /M S (Obstetrics & Gynaecology) recognised by the Medical Council of India.
- iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

General Surgery

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt of India Rules.

Educational qualification & Research Works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) M S (Surgery / General Surgery) recognised by the Medical Council of India.

- iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Associate Professor (No. of Post-1), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) M S (Surgery / General Surgery) recognised by the Medical Council of India.

- iii) As Assistant Professor / Lecturer in Surgery/ General Surgery for 5 years in a recognised Medical college

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

3. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

- i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) M S (Surgery/ General Surgery) recognised by the Medical Council of India.

- iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

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Advocate**

- 9 JAN 2008

গুৱাহাটী বিধুৰণ
Guwahati Bench**General Medicine**

1. Professor. (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) M D (Medicine/ General Medicine) recognised by the Medical Council of India.

iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal.

2. Associate Professor (No. of Post-1), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) M D (Medicine/ General Medicine) recognised by the Medical Council of India.

iii) As Assistant Professor / Lecturer in Medicine/ General Medicine for 5 years in a recognised Medical college

Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

3. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) M D (Medicine/ General Medicine) recognised by the Medical Council of India.

iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

Forensic Science

1. Associate Professor (No. of Post-1), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act).

ii) M D (Forensic Medicine) recognised by the Medical Council of India.

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iii) As Assistant Professor / Lecturer in Forensic Medicine for 5 years in a recognised Medical college
Desirable: Minimum of four Research publications indexed in Index Medicus/ National journal and one in International Journal

2. Assistant Professor, (No. of Post-1) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
ii) M D (Forensic Medicine) recognised by the Medical Council of India.
iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

Paediatrics

1. Professor: (No of post 1) Pay Scale 18400-22400 Plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
ii) M D (Paediatrics) recognised by the Medical Council of India.
iii) At least 4 years experience as Associate Professor/ Reader in the concerned Speciality in a recognised Medical College
Desirable: Minimum of four Research publications indexed in Index Medicus/ national journal and one in International Journal.

2. Associate Professor (No. of Post-1), Scale of pay: Rs.14, 300-18,300 plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.
ii) M D (Paediatrics) recognised by the Medical Council of India.
iii) As Assistant Professor / Lecturer in Paediatrics for 5 years in a recognised Medical college
Desirable: Minimum of four Research publications indexed in Index Medicus/ national journal and one in International Journal

3. Assistant Professor, (No. of Posts-2) (Scale of pay: Rs.11, 625-15,200) plus other allowances as admissible under Govt. of India Rules.

Educational qualification & Research Works

i) A medical qualification included in the first or second schedule or part-II of the third schedule to the Indian Medical council Act of 1956 (person possessing qualifications included in the part-II of the

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Guwahati Bench

third schedule should also fulfil the conditions specified in the sub section (3) of the section 13 of the Act.

- ii) M D (paediatrics) recognised by the Medical Council of India.
- iii) At least 3 years teaching experience in the subject in a recognised Medical College as Resident /Registrar / Demonstrator/ Tutor

C. **General Information**

Age: (as on 31-12-2003) For Direct Recruitment not exceeding 50 years for the post of Professor, 45 years for the post of Associate Professor and Assistant Professor (relaxable by 5 years for govt. servants in accordance with the instruction of Govt. of India)

A C second-class train fare to and fro to the place of interview will be paid to the candidates who are called for interview on production of tickets. Reservation for SC/ ST/OBC will be as per Govt. of India norms.

Institute reserves the right to reject or accept any candidature without assigning any reason thereof.

Interested eligible candidates are requested to submit their resume along with attested copies of certificates and testimonials and contact numbers, e-mail address. Complete applications may be send to the Director, North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Kharmalki Road, Dhankheti, Shillong-793001 SUPERSCRIBING Application for the post of ".....". Last date of receipt of application is 30th JANUARY 2004.

Please visit the Institute's Website <http://neighrms.nic.in>

Director

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Advocate**

NEIGRIMS

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong
(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office :
Khormalki Road, Dhanekheti
Shillong - 793 001, Meghalaya

Email : neigrim@dtc.net.in
Phone : (0364) : (O) 2222427, 2222809, 2226301
Fax : (0364) 2227132

No. NEIGR-29/2004-9

Dated the 30th July 2004

From:

The Director,
North Eastern Indira Gandhi Regional
Institute of Health & Medical Sciences,
Shillong.

To,

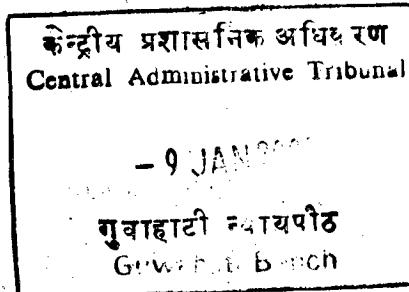
Dr Dilip Kumar Parida,
Qtrs. No 155, Type-III,
Ayur Vigyan Nagar, Khel Gaon Marg,
New Delhi - 110049.

Sub: Appointment of Dr Dilip Kumar Parida to the post of Assistant Professor of Radiotherapy at the North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIMS), Shillong.

Sir,

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong offer you an appointment to the post of Assistant Professor of Radiotherapy in the pay Scale of Rs 11,025-15,200/- plus other allowances as are admissible to the Central Government servants of his/her status stationed at Shillong on the following terms and conditions:

1. You will be on probation for a period of two years from the date of appointment. The period may be extended at the discretion of the Competent Authority.
2. During the period of probation, you will be temporary employee and will be governed by the CCS (Temporary Service) Rules, 1965. Your appointment will be terminable in case of misconduct or if your antecedents are reported to be unsatisfactory at a later stage.
3. If during your probation, you resign from the service for any reason, you shall be liable to refund to the Institute all the moneys paid to you on account of pay and allowances etc. during the period of probation. However, for submitting resignation at any time, i.e. during probation or after the probation period is over, you shall be required to give one-month notice.
4. Private practice of every kind, including laboratory and consultant practice is prohibited.
5. The appointment will be further subject to the compliance of the following requirements on the part of the appointee.
 - i) Production of a Certificate of fitness (in original) from the Medical Board of the Institute.
 - ii) Production of the following certificate, in original in proof of your academic qualification and age etc.
 - a) Degrees/Diplomas Certificates, Educational and Technical qualifications.
 - b) Certificate of age.
 - c) Good character certificate from two gazetted officers of the Central/State Govt.
 - d) Discharge certificate from your previous employer, if any.
 - e) A statement of marital declaration in the form enclosed (Annexure I).
 - f) Attestation form in duplicate in the form enclosed (Annexure II).
 - g) Declaration of dependency of parents and other family members (Annexure III).



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(31) - 9 JAN 2004

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Guwahati Bench

6. You will be governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services Classification Control and Appeal Rules, 1965, as amended from time to time.

7. Other conditions of service will be as are provided under the Rules, Bye laws etc of the Institute.

8. You may please note that you will be required to conform to the rules, bye laws, discipline and code of conduct prevailing in this Institute and those imposed by the Institute on their employees from time to time.

9. Your application for the posts outside the Institute will not be forwarded during the period of two years from the date of your joining the post.

10. You are advised to apply for the allotment of Institute's accommodation within a fortnight of your joining the Institute.

11. You shall be liable to serve, as and when needed, for a minimum period of four years (including the period spent on training) in the defence Services, or on work relating to defence efforts, anywhere in India or abroad, if so required and that the liability to serve in the Defence Services will be limited to 10 years (Applicable only to medical and engineering graduate).

12. You are liable to serve in any of the Rural Health Centres of the Institute, if so required.

13. You will be at the disposal of the Institute on whole time basis and your services may be utilized in any manner required by the Competent Authority of the Institute without claiming any additional remuneration.

14. If any of the declarations made or information furnished by you proved to be false or if you are found to have willfully suppressed any material information, you will be liable for removal from the Institute's service besides any other action that the Institute may deem necessary.

15. No traveling or other allowances will be payable to you for obtaining the medical or other certificate or for joining the post at the Institute.

If the offer is acceptable to you on the aforesaid conditions, you may please communicate your acceptance to the undersigned immediately and also to report yourself for duty as early within 30 days from the date of issue of this letter. If you do not send your acceptance immediately and do not join the post by the stipulated period you should consider this offer of appointment as cancelled/withdrawn.

The receipt of this letter may please be acknowledged.

Yours faithfully

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

Dated the 30th July 2004

Memo No. NEIGR-29/2004-9

Copy forwarded to:

1. Accounts officer, NEIGRIHMS, Shillong for information and necessary action.
2. Relevant file.

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

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KHALID KHAN
Advocate

NEIGRIHMS

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong

(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office :
Khermalik Road, Dhangketi
Shillong - 793 001, Meghalaya

Email : neigri.veni@dtc.net.in
Phone : (0364) : (0) 2222427, 2222809, 2226385
Fax : (0364) 2227132
Dated the 9th November 2004

From: The Director,
North Eastern Indira Gandhi Regional
Institute of Health & Medical Sciences
Shillong.

To,
Dr Umesh Kumar Bhandari,
Associate Professor,
Department of Anesthesiology & Critical Care
BR Koirala Institute of Health Science,
Ghupa Camp, Dharan,
Nepal.

Sub: Appointment of Dr Umesh Kumar Bhandari to the post of Associate Professor of Anaesthesiology at the North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIMS), Shillong.

Sir,
North Eastern India Gandhi Regional Institute of Health & Medical Sciences, Shillong offer you an appointment to the post of Associate Professor of Anesthesiology in the pay Scale of Rs 14,300-18,300 plus other allowances as are admissible to the Central Government servants of his/her straus stationed Shillong on the following terms and conditions:

1. You will be on probation for a period of two years from the date of appointment. The period may be extended at the discretion of the Competent Authority.
2. During the period of probation, you will be temporary employee and will be governed by the CCS (Temporary Service) Rules, 1965. Your appointment will be terminable in case of misconduct or if your antecedents are reported to be unsatisfactory at a later stage.
3. If during your probation, you resign from the service for any reason, you shall be liable to refund to the Institute all the moneys paid to you on account of pay and allowances etc. during the period of probation. However, for submitting resignation at any time, i.e. during probation or after the probation period is over, you shall be required to give one-month notice.
4. Private practice of every kind, including laboratory and consultant practice is prohibited.
5. The appointment will be further subject to the compliance of the following requirements on the part of the appointee.
 - i) Production of a Certificate of fitness (in original) from the Medical Board of the Institute.
 - ii) Production of the following certificate, in original in proof of your academic qualification and age etc.
 - a) Degrees/Diplomas Certificates, Educational and Technical qualifications.
 - b) Certificate of age.
 - c) Good character certificate from two gazetted officers of the Central/State Govt.
 - d) Discharge certificate from your previous employer, if any.
 - e) A statement of marital declaration in the form enclosed (Annexure I).
 - f) Attestation form in duplicates in the form enclosed (Annexure II).
 - g) Declaration of dependency of parents and other family members (Annexure III).
6. You will be governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services Classification Control and Appeal Rules, 1965, as amended from time to time.
7. Other conditions of service will be as are provided under the Rules, Bye laws etc of the Institute.
8. You may please note that you will be required to conform to the rules, bye laws, discipline and code of conduct prevailing in this Institute and those imposed by the Institute on their employees from time to time.
9. Your application for the posts outside the Institute will not be forwarded during the period of two years from the date of your joining the post.
10. You are advised to apply for the allotment of Institute's accommodation within a fortnight of you joining the Institute.
11. You shall be liable to serve, as and when needed, for a minimum period of four years (including the period spent on training) in the defence Services, or on work relating to defence effort anywhere in India or abroad, if so required and that the liability to serve in the Defence Services will be limited to 10 years (Applicable only to medical and engineering graduate).
12. You are liable to serve in any of the Rural Health Centres of the Institute, if so required.
13. You will be at the disposal of the Institute on whole time basis and your services may be utilized in any manner required by the Competent Authority of the Institute without claiming any additional remuneration.
14. If any of the declarations made or information furnished by you proved to be false or if you are found to have willfully suppressed any material information, you will be liable for removal from the Institute's service besides any other action that the Institute may deem necessary.
15. No traveling or other allowances will be payable to you for obtaining the medical or other certificate or for joining the post at the Institute.

— author of this letter may please be acknowledged for his services.

Yours faithfully

Deputy Director (Adm)

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

- 9 JAN 2000

गुवाहाटी न्यायालय
Gauhati Bench

Philip Kremhansky

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Advocate**

Copy forwarded to:

1. Accounts officer, NEIGRIHMS, Shillong for information and necessary action.
2. Superintendent (Estt-I), NEIGRIHMS, Shillong for information and necessary action.

(33)

Deputy Director (Admin)
for Director, NEIGRIHMS, Shillong.

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal

- 9 JAN 2000

गुवाहाटी न्यायालय
Guwahati Bench

Philip Kumar Panigrahi

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Advocate

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Subrat Panda

NEIGRIHMS

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong

(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office :
Karmalki Road, Dhankheti
Shillong - 793 001, Meghalaya

E-mail : neigri@sancharnet.in
Phone : (0364) : (O) 2222427, 2222964, 2226385
Fax : (0364) 2227132

No. NEIGR-57/2004-23

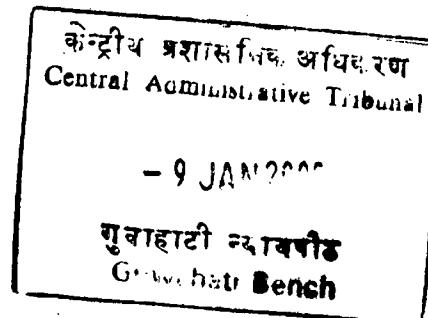
Dated the 19th April 2005

From:

The Director,
North Eastern Indira Gandhi Regional
Institute of Health & Medical Sciences,
Shillong.

To,

Dr Subrat Panda,
Transport Block, RH-4, RMMCH,
Annamalainagar, Chidabaram,
Tamilnadu.



Sub: Appointment of Dr Subrat Panda to the post of Assistant Professor of Obstetrics & Gynaecology at the North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIHMS), Shillong.

Sir,

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong offer you an appointment to the post of Assistant Professor of Obstetrics & Gynaecology in the pay Scale of Rs 11, 625-15,200/- plus other allowances as are admissible to the Central Government servants of his/her status stationed at Shillong on the following terms and conditions:

1. You will be on probation for a period of two years from the date of appointment. The period may be extended at the discretion of the Competent Authority.
2. During the period of probation, you will be temporary employee and will be governed by the CCS (Temporary Service) Rules, 1965. Your appointment will be terminable in case of misconduct or if your antecedents are reported to be unsatisfactory at a later stage.
3. If during your probation, you resign from the service for any reason, you shall be liable to refund to the Institute all the moneys paid to you on account of pay and allowances etc. during the period of probation. However, for submitting resignation at any time, i.e. during probation or after the probation period is over, you shall be required to give one-month notice.
4. Private practice of every kind, including laboratory and consultant practice is prohibited.
5. The appointment will be further subject to the compliance of the following requirements on the part of the appointee.
 - i) Production of a Certificate of fitness (in original) from the Medical Board of the Institute.
 - ii) Production of the following certificate, in original in proof of your academic qualification and age etc.
 - a) Degrees/Diplomas Certificates, Educational and Technical qualifications.
 - b) Certificate of age.
 - c) Good character certificate from two gazetted officers of the Central/State Govt.
 - d) Discharge certificate from your previous employer, if any.
 - e) A statement of marital declaration in the form enclosed (Annexure I).
 - f) Attestation form in duplicate in the form enclosed (Annexure II).
 - g) Declaration of dependency of parents and other family members (Annexure III).

*Certified to be
'True Copy'
KHALID KHAN
Advocate*

35

6. You will be governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services Classification Control and Appeal Rules, 1965, as amended from time to time.

7. Other conditions of service will be as are provided under the Rules, Bye laws etc of the Institute.

8. You may please note that you will be required to conform to the rules, bye laws, discipline and code of conduct prevailing in this Institute and those imposed by the Institute on their employees from time to time.

9. Your application for the posts outside the Institute will not be forwarded during the period of two years from the date of your joining the post.

10. You are advised to apply for the allotment of Institute's accommodation within a fortnight of your joining the Institute.

11. You shall be liable to serve, as and when needed, for a minimum period of four years (including the period spent on training) in the defence Services, or on work relating to defence efforts, anywhere in India or abroad, if so required and that the liability to serve in the Defence Services will be limited to 10 years (Applicable only to medical and engineering graduate).

12. You are liable to serve in any of the Rural Health Centres of the Institute, if so required.

13. You will be at the disposal of the Institute on whole time basis and your services may be utilized in any manner required by the Competent Authority of the Institute without claiming any additional remuneration.

14. If any of the declarations made or information furnished by you proved to be false or if you are found to have willfully suppressed any material information, you will be liable for removal from the Institute's service besides any other action that the Institute may deem necessary.

15. No traveling or other allowances will be payable to you for obtaining the medical or other certificate or for joining the post at the Institute.

If the offer is acceptable to you on the aforesaid conditions, you may please communicate your acceptance to the undersigned immediately and also to report yourself for duty as early within 3 (three) months from the date of issue of this letter. If you do not send your acceptance immediately and do not join the post by the stipulated period you should consider this offer of appointment as cancelled/withdrawn.

The receipt of this letter may please be acknowledged.

Yours faithfully

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

Dated the 19th April 2005

Memo No. NEIGR-57/2004-23

Copy forwarded to:

1. Accounts officer, NEIGRIHMS, Shillong for information and necessary action.
2. Superintendent (Estt-I), NEIGRIHMS, Shillong for information and necessary action.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal	Deputy Director (Admn) for Director, NEIGRIHMS, Shillong.
- 9 JAN 2005	
गुवाहाटी न्यायपाल Guwahati Bench	

Certified to be
'True Copy'
KHALID KHAN
Advocate

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong

(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office :
Kharmalki Road, Dhankheti
Shillong - 793 001, Meghalaya

Email : neigri.vsnl@dte.net.in
Phone : (0364) : (O) 2222427, 2222809, 2226385
Fax : (0364) 2227132

No. NEIGR-54/2004-10

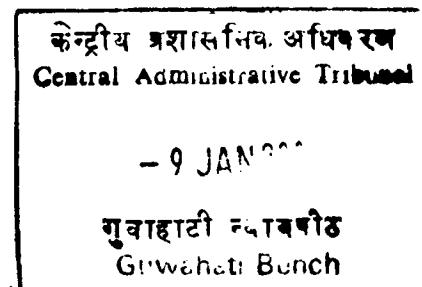
Dated the 9th November 2004

From:

The Director,
North Eastern Indira Gandhi Regional
Institute of Health & Medical Sciences,
Shillong.

To,

Dr Mohd. Yunus,
House No. 13, Rehana Colony,
C/o Mr. Asalam Siddiqui,
Amir Ganj, Idgah Hills,
Bhopal - 462001.



Sub: Appointment of Dr Mohd. Yunus to the post of Assistant Professor of Anaesthesiology at the North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIHMS), Shillong.

Sir,

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong offer you an appointment to the post of Assistant Professor of Anaesthesiology in the pay Scale of Rs 11,625-15,200/- plus other allowances as are admissible to the Central Government servants of his/her status stationed at Shillong on the following terms and conditions:

1. You will be on probation for a period of two years from the date of appointment. The period may be extended at the discretion of the Competent Authority.
2. During the period of probation, you will be temporary employee and will be governed by the CCS (Temporary Service) Rules, 1965. Your appointment will be terminable in case of misconduct or if your antecedents are reported to be unsatisfactory at a later stage.
3. If during your probation, you resign from the service for any reason, you shall be liable to refund to the Institute all the moneys paid to you on account of pay and allowances etc. during the period of probation. However, for submitting resignation at any time, i.e. during probation or after the probation period is over, you shall be required to give one-month notice.
4. Private practice of every kind, including laboratory and consultant practice is prohibited. ↴
5. The appointment will be further subject to the compliance of the following requirements on the part of the appointee.
 - i) Production of a Certificate of fitness (in original) from the Medical Board of the Institute.
 - ii) Production of the following certificate, in original in proof of your academic qualification and age etc.
 - a) Degrees/Diplomas Certificates, Educational and Technical qualifications.
 - b) Certificate of age.
 - c) Good character certificate from two gazetted officers of the Central/State Govt.
 - d) Discharge certificate from your previous employer, if any.
 - e) A statement of marital declaration in the form enclosed (Annexure I).
 - f) Attestation form in duplicate in the form enclosed (Annexure II).
 - g) Declaration of dependency of parents and other family members (Annexure III).

True Copy
KHALID KHAN
Advocate

37

6. You will be governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services Classification Control and Appeal Rules, 1965, as amended from time to time.

7. Other conditions of service will be as are provided under the Rules, Bye laws etc of the Institute.

8. You may please note that you will be required to conform to the rules, bye laws, discipline and code of conduct prevailing in this Institute and those imposed by the Institute on their employees from time to time.

9. Your application for the posts outside the Institute will not be forwarded during the period of two years from the date of your joining the post.

10. You are advised to apply for the allotment of Institute's accommodation within a fortnight of your joining the Institute.

11. You shall be liable to serve, as and when needed, for a minimum period of four years (including the period spent on training) in the defence Services, or on work relating to defence efforts, anywhere in India or abroad, if so required and that the liability to serve in the Defence Services will be limited to 10 years (Applicable only to medical and engineering graduate).

12. You are liable to serve in any of the Rural Health Centres of the Institute, if so required.

13. You will be at the disposal of the Institute on whole time basis and your services may be utilized in any manner required by the Competent Authority of the Institute without claiming any additional remuneration.

14. If any of the declarations made or information furnished by you proved to be false or if you are found to have willfully suppressed any material information, you will be liable for removal from the Institute's service besides any other action that the Institute may deem necessary.

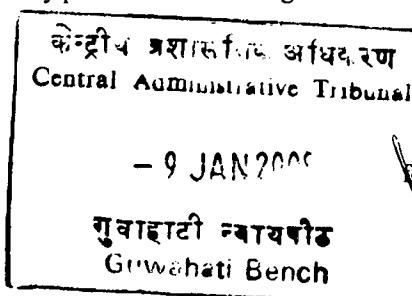
15. No traveling or other allowances will be payable to you for obtaining the medical or other certificate or for joining the post at the Institute.

If the offer is acceptable to you on the aforesaid conditions, you may please communicate your acceptance to the undersigned immediately and also to report yourself for duty as early within 3 (three) months from the date of issue of this letter. If you do not send your acceptance immediately and do not join the post by the stipulated period you should consider this offer of appointment as cancelled/withdrawn.

The receipt of this letter may please be acknowledged.

Memo No. NEIGR-54/2004-10

Copy forwarded to:



You're faithfully

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

Dated the 10th November 2004

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

**Certified to be
'True Copy'
KHALID KHAN
Advocate**

NEIGRIHMS

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong

(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office :
Narmalki Road, Dhankheti
Shillong - 793 001, Meghalaya
No. NEIGR-59/2004-8

Email : neigri.vsnl@dte.net.in
Phone : (0364) : (O) 2222427, 2222809, 2226385
Fax : (0364) 2227132

Dated the 11th November 2004

From:

The Director,
North Eastern Indira Gandhi Regional
Institute of Health & Medical Sciences,
Shillong.

To,

Dr Rashna Dass,
C/o Dr. Sidhartha Hazarika
405, Faculty Transit Accommodation,
A.V. Nagar, Khel Gaon Marg,
New Delhi – 110049.

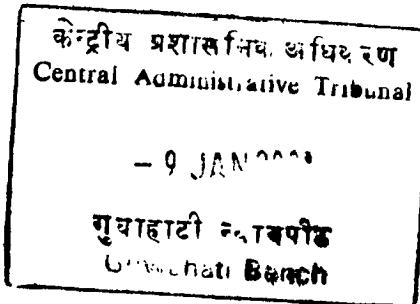
Sub: Appointment of Dr Rashna Dass to the post of Assistant Professor of Paediatrics at the North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIHMS), Shillong.

Sir,

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong offer you an appointment to the post of Assistant Professor of Paediatrics in the pay Scale of Rs 11,625-15,200/- plus other allowances as are admissible to the Central Government servants of his/her status stationed at Shillong on the following terms and conditions:

1. You will be on probation for a period of two years from the date of appointment. The period may be extended at the discretion of the Competent Authority.
2. During the period of probation, you will be temporary employee and will be governed by the CCS (Temporary Service) Rules, 1965. Your appointment will be terminable in case of misconduct or if your antecedents are reported to be unsatisfactory at a later stage.
3. If during your probation, you resign from the service for any reason, you shall be liable to refund to the Institute all the moneys paid to you on account of pay and allowances etc. during the period of probation. However, for submitting resignation at any time, i.e. during probation or after the probation period is over, you shall be required to give one-month notice.
4. Private practice of every kind, including laboratory and consultant practice is prohibited.
5. The appointment will be further subject to the compliance of the following requirements on the part of the appointee.
 - i) Production of a Certificate of fitness (in original) from the Medical Board of the Institute.
 - ii) Production of the following certificate, in original in proof of your academic qualification and age etc.
 - a) Degrees/Diplomas Certificates, Educational and Technical qualifications.
 - b) Certificate of age.
 - c) Good character certificate from two gazetted officers of the Central/State Govt.
 - d) Discharge certificate from your previous employer, if any.
 - e) A statement of marital declaration in the form enclosed (Annexure I).
 - f) Attestation form in duplicate in the form enclosed (Annexure II).
 - g) Declaration of dependency of parents and other family members (Annexure III).

*Certified to be
'True Copy'
KHALID KHAN
Advocate*



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6. You will be governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services Classification Control and Appeal Rules, 1965, as amended from time to time.

7. Other conditions of service will be as are provided under the Rules, Bye laws etc of the Institute.

8. You may please note that you will be required to conform to the rules, bye laws, discipline and code of conduct prevailing in this Institute and those imposed by the Institute on their employees from time to time.

9. Your application for the posts outside the Institute will not be forwarded during the period of two years from the date of your joining the post.

10. You are advised to apply for the allotment of Institute's accommodation within a fortnight of your joining the Institute.

11. You shall be liable to serve, as and when needed, for a minimum period of four years (including the period spent on training) in the defence Services, or on work relating to defence efforts, anywhere in India or abroad, if so required and that the liability to serve in the Defence Services will be limited to 10 years (Applicable only to medical and engineering graduate).

12. You are liable to serve in any of the Rural Health Centres of the Institute, if so required.

13. You will be at the disposal of the Institute on whole time basis and your services may be utilized in any manner required by the Competent Authority of the Institute without claiming any additional remuneration.

14. If any of the declarations made or information furnished by you proved to be false or if you are found to have willfully suppressed any material information, you will be liable for removal from the Institute's service besides any other action that the Institute may deem necessary.

15. No traveling or other allowances will be payable to you for obtaining the medical or other certificate or for joining the post at the Institute.

If the offer is acceptable to you on the aforesaid conditions, you may please communicate your acceptance to the undersigned immediately and also to report yourself for duty as early within 3 (three) months from the date of issue of this letter. If you do not send your acceptance immediately and do not join the post by the stipulated period you should consider this offer of appointment as cancelled/withdrawn.

The receipt of this letter may please be acknowledged.

Yours faithfully

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

Dated the 11th November 2004

Memo No. NEIGR-59/2004-8

Copy forwarded to:

केंद्रीय प्रशासनिक अधिकरण Central Administrative Tribunal
- 9 JAN 2005
ग्रन्थालयी न्यायपीठ Guru Nanak Bench

1. Accounts officer, NEIGRIHMS, Shillong for information and necessary action.
2. Superintendent (Estt-I), NEIGRIHMS, Shillong for information and necessary action.

Certified to be

'True Copy'

KHALID KHAN
Advocate

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

NEIGRIHMS

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong

(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

40

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Administrative Office :

Kharmalki Road, Dhangketi
Shillong - 793 001, Meghalaya

No. NEIGR-31/2004-7

Email : neigri.vsnl@dte.net.in

Phone : (0364) : (O) 2222427, 2222809, 2226385

Fax : (0364) 2227132

Dated the 30th July 2004

From:

The Director,
North Eastern Indira Gandhi Regional
Institute of Health & Medical Sciences,
Shillong.

To,

✓ Dr Akash Handique,
Senior Resident, Department of Radiodiagnosis & Imaging,
Sanjay Gandhi Postgraduate Institute of Medical Sciences,
Raebareli Road, Lucknow - 226014.

केन्द्रीय प्रशासनिक अधिदरण
Central Administrative Tribunal

- 0 JAT 2004

गुजराती न्यायपीठ
Gujarat Bench

Sub: Appointment of Dr Akash Handique to the post of Assistant Professor of Radiodiagnosis at the North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIHMS), Shillong.

Sir,

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong offer you an appointment to the post of Assistant Professor of Radiodiagnosis in the pay Scale of Rs 11, 625-15,200/- plus other allowances as are admissible to the Central Government servants of his/her status stationed at Shillong on the following terms and conditions:

1. You will be on probation for a period of two years from the date of appointment. The period may be extended at the discretion of the Competent Authority.
2. During the period of probation, you will be temporary employee and will be governed by the CCS (Temporary Service) Rules, 1965. Your appointment will be terminable in case of misconduct or if your antecedents are reported to be unsatisfactory at a later stage.
3. If during your probation, you resign from the service for any reason, you shall be liable to refund to the Institute all the moneys paid to you on account of pay and allowances etc. during the period of probation. However, for submitting resignation at any time, i.e. during probation or after the probation period is over, you shall be required to give one-month notice.
4. Private practice of every kind, including laboratory and consultant practice is prohibited.
5. The appointment will be further subject to the compliance of the following requirements on the part of the appointee.
 - i) Production of a Certificate of fitness (in original) from the Medical Board of the Institute.
 - ii) Production of the following certificate, in original in proof of your academic qualification and age etc.
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 - b) Certificate of age.
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 - d) Discharge certificate from your previous employer, if any.
 - e) A statement of marital declaration in the form enclosed (Annexure I).
 - f) Attestation form in duplicate in the form enclosed (Annexure II).
 - g) Declaration of dependency of parents and other family members (Annexure III).

*Certified to be
'True Copy'
KHALID KHAN
Advocate*

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6. You will be governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services Classification Control and Appeal Rules, 1965, as amended from time to time.

7. Other conditions of service will be as are provided under the Rules, Bye laws etc of the Institute.

8. You may please note that you will be required to conform to the rules, bye laws, discipline and code of conduct prevailing in this Institute and those imposed by the Institute on their employees from time to time.

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15. No traveling or other allowances will be payable to you for obtaining the medical or other certificate or for joining the post at the Institute.

If the offer is acceptable to you on the aforesaid conditions, you may please communicate your acceptance to the undersigned immediately and also to report yourself for duty as early within 30 days from the date of issue of this letter. If you do not send your acceptance immediately and do not join the post by the stipulated period you should consider this offer of appointment as cancelled/withdrawn.

The receipt of this letter may please be acknowledged.

Yours faithfully

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

Dated the 30th July 2004

Deputy Director (Admn)
for Director, NEIGRIHMS, Shillong.

Memo No. NEIGR-31/2004-7

Copy forwarded to:

1. Accounts officer, NEIGRIHMS, Shillong for information and necessary action.
2. Relevant file.

**Certified to be
True Copy
KHALID KHAN
Advocate**

Duly Seen Panel

91

NEIGRIHM

North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong
(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office :
 Karmalki Road, Dhankheti
 Shillong - 793 001, Meghalaya
 No. NEIGR-31/97

E-mail : neigri@sanchamet.in
 Phone : (0364) : (O) 2222427, 2222964
 Fax : (0364) 2227132

Dated the 20th June 2005

To,

Shri K. Ramamurthy, IAS,
 Joint Secretary,
 Ministry of Health & Family Welfare,
 Nirman Bhavan,
 New Delhi-110 011

Sub: Pending issues of the Institute - reg.

Sir,

With reference to the subject above, I would like to draw your kind attention to the following cases of the Institute pending with the Ministry.

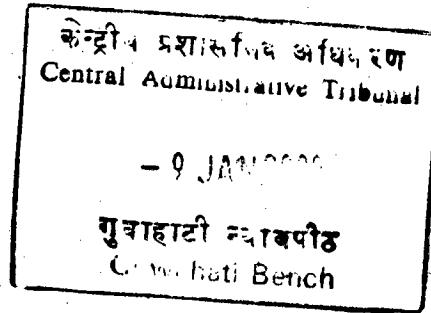
1. Creation of posts:

On the recommendation of the 16th SFC held on 7.4.2004, the Institute has submitted a proposal for creation of 1086 various posts including the remaining posts of the teaching departments of the proposed Postgraduate Institute for Phase II vide Institute's letter No. NEIGR-71/2001 dated 29.11.2004, No. NEIGR-E.II/71/2001 dated 21.3.2005, letter of even No. dated 26.4.2005 and letter of even No. dated 27.5.2005. Creation of these posts are necessary to enable the Institute for setting up the 500 bedded hospital and teaching departments. This has also a bearing on filling up the existing posts as many of the eligible applicants are couples seeking appointment in two different departments of which only one is sanctioned and the other is not yet sanctioned.

2. Sanction of NPA:

NPA admissible to the faculty member in respect of 68 faculty posts created vide Ministry's letter No. U.12012/27/2002-ME-UG dated 12.5.2003 have not been sanctioned as was done in earlier cases. The matter was taken up with the Ministry vide Institute's letter No. NEIGR-71/2001 dated 27.10.2004 and No. NEIGR-31/97 dated 31.5.2005. This has created anomaly in the salary of the earlier sanctioned posts and newly sanctioned posts in respect of the faculty members. The faculty members are very upset about non-payment of NPA.

*Certified to be
 'True Copy'
 KHALID KHAN
 Advocate*



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127
93

केन्द्रीय प्रशासनिक अधिकार राज
Central Administrative Tribunal

- 9 JAN 2001

गुराहाटी न्यूयार्क
U.S.A. 100-100

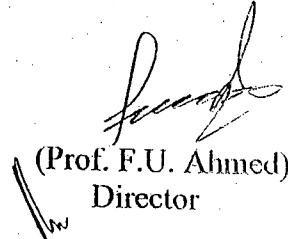
3. Incentives:

The following incentives for the faculty members – Professor, Associate Professor and Assistant Professor have been submitted to the Ministry vide Institute's letter No. NEIGR-31/97 dated 14.3.2005, 25.5.2005 and 31.5.2005.

1. Special Allowance
2. Free furnished accommodation.
3. Grant of advance increment.

It is requested that the approval of the Ministry may kindly be conveyed at the earliest.

Yours faithfully


(Prof. F.U. Ahmed)
Director

~~Certified to be
'True Copy'~~
KHALID KHAN
~~Advocate~~

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ANNEXURE A-4

94

To
The Director
NEIGRIHMS, Shillong

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
26 July 2005

- 0 JAM 2005

गुवाहाटी न्यायालय
Guwahati Bench

Sub: Allowing NPA & Academic Allowances

Sir,

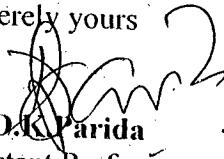
I wish to bring the following facts for your kind consideration;

1. I joined the Department of Radiation Oncology, NEIGRIHMS as a faculty member on **13 August 2004**.
2. Since then I am looking after the administrative as well as academic responsibilities of the department and not indulging in private practice.
3. As per the Appointment Letter issued by your office, I am eligible for "A pay scale of Rs. 11,625-15,200/- **plus other allowances as are admissible to the Central Government servants**" (the appointment letter is enclosed for your ready reference)
4. Hence, I just fail to understand why the office is not allowing NPA, which is an allowance.
5. As we are following AIIMS pattern of pay structure, Please allow me an **Academic Allowances (Rs. 2500/- per month)** as it is done in AIIMS (The pay slip of an Assistant Professor, AIIMS is enclosed for your reference).

As I am facing a lot of financial hardship at present, it will be very kind on your part to grant me the above two allowances with immediate effect with implementation date from my joining date.

Thanking you

Sincerely yours


Dr. D.K. Parida
Assistant Professor
Department of Radiation Oncology
NEIGRIHMS


26/8/05

**Certified to be
True Copy**

**KEHALID KHAN
Advocate**

NEIGRITHIMS

North Eastern Frontier Garo Regional Institute of Health & Family Welfare, Shillong
(An Autonomous Institute, Ministry of Health and Family Welfare, Government of India)

Administrative Office:
Khamniki Road, Dhangketi
Shillong - 793 001, Meghalaya

E-mail : neigr@sancharnet.in
Phone : (0364) : (O) 2222427, 2222428, 2222429
Fax : (0364) 2227132

No NEIGR-31/97/

Dated 12th January 2006OFFICE ORDER

The Faculty members of Institute whose NPA is not yet granted are provisionally allowed to draw NPA from the current month at the admissible rates. However, the arrear amount of NPA from their respective date of joining will be released only after the clearance from the Ministry is received.

This issue is as per the approval of the Director.

(Shri A N Das, IAS)
Officer on Special Duty

No NEIGR-31/97/

Dated 12th January 2006

Copy to:

1. All Faculty Members for information. They are requested to execute an undertaking in the prescribed form to refund the whole amount so drawn as NPA in the event of non-sanction of the NPA by the Ministry.
2. The Accounts Officer for information & necessary action. He is requested to include the NPA in the pay bills of the Medical Faculty only from January 2006.
3. Superintendent E-II for information. He is requested to keep the Undertakings in the personal files of the concerned Faculty members.
4. Office order Book /Relevant files.

Dr. Yunusa

**Certified to be
True Copy
KHALID KHAN
Advocate**

केन्द्रीय प्रशासनिक अधिकारी Central Administrative Officer
- 9 JAN 2006
गुवाहाटी न्यायदीठ Gauhati Niyadidh

(Shri A N Das, IAS)
Officer on Special Duty

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96

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

- 9 JAN 2006

गुवाहाटी न्यायपीठ
Guwahati Bench

UNDERTAKING

I Dr..... Designation..... do
hereby undertake that I understand that the NPA from the month of January 2006 is
provisionally granted to me subject to the sanction received from the Ministry of Health
& Family Welfare. I further undertake that if the Ministry turns down the grant of NPA
the whole amount so drawn by me as NPA will be refunded.

Place:

Date:

Signature of the Faculty

Name:

Designation:

Certified to be

'True Copy'

KEALID KHAN
Advocate

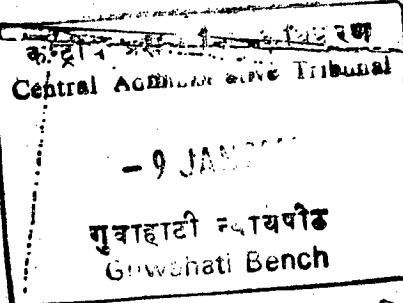
Certified to be

'True Copy'

Srijan Kumar Dasgupta

47

ANNEXURE A-6, 9th



62
Ministry of Finance
Department of Expenditure
E III(A) Branch

By the Manager

Reference:- Notes of Ministry of Health & FW on page 61/N.

The proposal of Ministry of Health & FW relating to the attachment of NPA to the faculty posts of NEIGRIHMS, Shillong has been examined in this Department. This Department agrees to the attachment of NPA with effect from a prospective date to faculty posts indicated by the Ministry of Health & FW in the statement at F/P1 which are stated to carry the requisite minimum qualifications of MBBS and equivalent degrees and also clinical job profile. Ministry of Health & FW may kindly ensure that all posts being given NPA carry the minimum qualification of MBBS/equivalent and involve clinical duties as part of the regular job profile.

This issues with the approval of Finance Secretary.

V.Krishnaswamy
(V.Krishnaswamy)
Under Secretary

AS&FA, Ministry of Health & FW
MOF(Exp) I.D.No. 7(33)/E III(A)/2003 dated 2.8.2003

Director, NEIGRIHMS

for immediate action.

Rao
2/8/06.

EST
JK
2/8/06

Copy to AAW

Certified to be
True Copy

KEALID KHAN
Advocate

With kind regards

48
ANNEXURE A-7

ANNEXURE A-7

No. U. 12012/27/02-ME-III/NE
Government of India,
Ministry of Health & Family Welfare
North East Division

Nirman Bhawan, New Delhi
Dated 5th September 2006

*Forwards. O. P. K. H.
R. P. M. with comments
R. P. M. 19/9*
The Director,
North Eastern Indira Gandhi Regional Institute of
Health & Medical Sciences,
Mawdiangdiang Village,
East Khasi Hills,
Shillong-793012

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

- 9 JAN 2007

गृवाहाटी नायपीठ
D. D. P. / 19/9

Subject:- Attachment of Non-Practising Allowance to faculty posts of NEIGRIHMS, Shillong

Sir,

I am directed to say that attachment of Non-Practising Allowance to Faculty posts of North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, (NEIGRIHMS), Shillong has been under consideration of the Government. After careful consideration, the Competent Authority has decided to attach Non-Practising Allowance @ 25% of basic pay to faculty posts of your Institute with effect from 2.8.2006 subject to the following conditions:

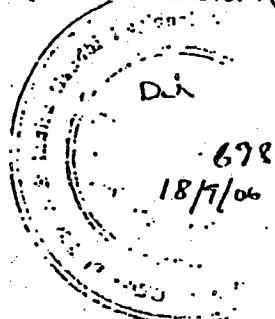
1. The aforesaid allowance is attached to only those faculty posts which carry the requisite minimum qualification of MBBS and equivalent degrees and have clinical duties
2. The pay plus Non-Practising Allowance of the faculty member shall not exceed Rs 29,500/-
3. The payment to faculty members of the Institute in this regard will be subject to the modifications and adjustments as may be decided by the Institute/Government.

The Non-Practising Allowance shall count as pay for all service benefits including retirement benefits as hitherto.

This issues with the approval of Ministry of Finance, Department of Expenditure-I-D No. 7(33)/EIII(A)/2003 dated 2.8.2006.

Contd.... 2

*Certified to be
True Copy
ALID KHAN
Advocate*



D. D. P. / 19/9
Act of office
19/9

केंद्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

गुवाहाटी = ग्रामीण
G. - Gramen

49

-- 2 --

The matter may be placed before the next Governing Council Meeting for ratification.

Yours faithfully,

(Ajit B. Chavan)

Under Secretary to the Government of India
Telephone: 011-2306-1203
email:chavan@nb.nic.in

Copy to :

1. Ministry of Finance, Department of Expenditure(E III(A) Branch)) with reference to their ID No.7(33)/E III(A)/2003 dated 2.8.2006
2. PPS to Secretary(H&FW)/PS to JS(KR)
3. IFD/Budget Section
4. Director-NIC. for uploading in nichealth.nic.in web site under - NEIGHBORS

Certified to be

'True Copy'

KEHALID KHAN
Advocate

56
ANNEXURE A-8
100

To
The Director
NEIGRIHMS, Shillong

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
- 9 JAN 2006
गुवाहाटी न्यायपीठ
Guwahati Bench

17 Oct 2006

Sub: Non-payment of NPA

Sir,

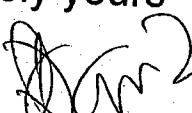
I wish to bring the following facts for your kind consideration;

1. I joined this institution on 13 Aug 2004.
2. As per the advertisement and appointment letter, this is an academic and non-practicing institution.
3. Hence NPA is my legitimate due.
4. But unfortunately NPA was granted only after your intervention from Jan 2006
5. Hence I am loosing a lot of my salary amount between Aug 2004 - Jan 2006.

Please consider my case and grant me NPA from the date of my joining

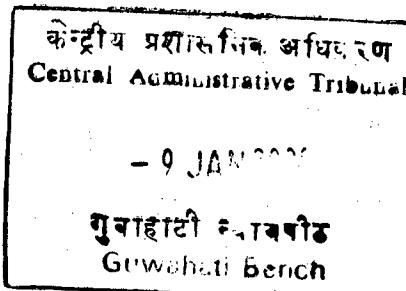
Thanking you

Sincerely yours


Dr. D.K. Parida
Assistant Professor
Department of Radiation Oncology

0/0
Certified to be
'True Copy'
KHALID KHAN
Advocate

To
The Director
NEIGRIHMS, Shillong



26 March 2007

Sub: Non-payment of NPA

Sir,

I joined NEIGRIHMS as Assistant Professor on August 2004. Till Feb 2006, I was not paid any NPA which is my legitimate due. As per my appointment letter, I am not authorized to do any private practice and hence NPA should have been allowed to me.

Hence, I shall remain grateful if, you please take personal interest in this matter, put up in forth coming SFC/GC and get it cleared.

Thanking you

Sincerely yours


Dr. D.K. Parida
 Assistant Professor
 Department of Radiation Oncology

9/2

*Certified to be
 'True Copy'*
KEALID KHAN
 Advocate

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ANNEXURE -10

8 Oct 2007

To
The Director
NEIGRIHMS, Shillong

केंद्रीय शासनिक अधिकारण
Central Administrative Tribunal

- 9 JAN 2007

गुरुवारी न्यायपीठ

Sir,
I wish to bring few long pending issues which have got a direct impact on my career to your kind attention that;

1. The office is silent over my pending NPA (Aug 2004-Feb 2006) in spite of several reminders. I am requesting you to instruct the office to pay me the same with interest at the earliest.
2. The office is also silent regarding my completion of Probation Period long back (13 Aug 2006). Please instruct the office to issue one letter in this regard at the earliest to enable me to have so many other facilities to which a confirmed employee is entitled for.
3. Off late office has stopped paying conveyance allowances. Please instruct the office to send one circular clearly mentioning that in future if this benefit is going to be continued or stopped. If stopped, I may not attend my duties beyond duty hours. That also the office has to specify to me what is our duty hour.

Sir, in spite of so many difficulties and limitations, I am trying to deliver the best for the interest of the institute and I expect the institute also has got a role to support me getting my legitimate dues. I hope you shall resolve the above issues, which are very much under your control and inform me within three weeks. If I do not receive any reply from your good office within the stipulated time period, I may be forced to seek legal remedy as these issues have been prolonged beyond official time limits.

Thanking you

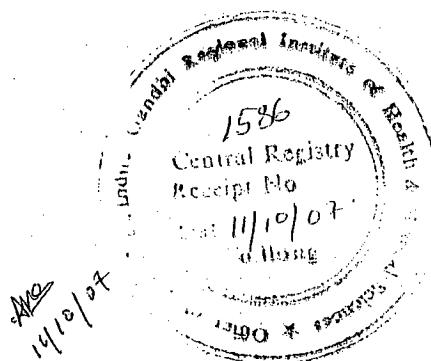
Sincerely yours

Certified to be

'True Copy'

KEALID KHAN

Advocate

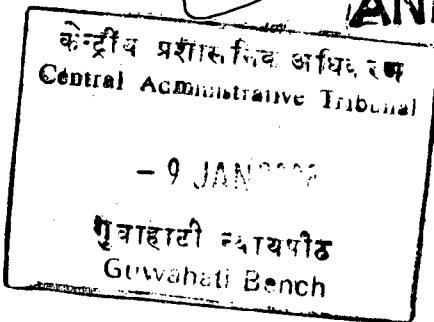


Dr. M. K. Parida
Assistant Professor
Department of Oncology

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ANNEXURE - 11

To
The Director
NEIGRIHMS, Shillong

7 Dec 2007



Sub: Non-Payment of NPA with Retrospect & Non-Confirmation of service
after completion of Probation Period.

Sir,

I have written many letters and reminders to your good office on the above two matters in the past (copies of the letters enclosed here with for your kind reference). Till date I have not received a single communication from your side regarding these two matters.

In my last letter to you more than a month back, I had appealed to you for quick redressal of these problems with a notice of three weeks of time after which I shall be compelled to seek legal assistance. Now that after more than a months period, I have not received any communications from your good office, I feel that your good office is not responsive to my problems and I am forced to seek legal advice and solution. This is for your information.

Thanking you

Sincerely yours

Dr. D.K.Parida
Assistant Professor
Department of Oncology

Certified to be
'True Copy'
KHALID KHAN
Advocate

O/C
11/12/07